

**Response to Pre-Bid Query and Representations received on the GeM portal**  
**(GeM Bid for Manpower Outsourcing Services - Minimum wage - Highly- Skilled; Graduate; Admin)**  
**Bid Number: GEM/2025/B/6430254**

S. No.	Seller Query	Administration department Response
1	Sir/Madam, we request you to kindly consider 5 projects of 2 Cr in Govt./PSU which are "ON-GOING".	<p>As per ATC,            “The Bidder Should Have Executed At Least 5 Projects with Contract Value Not Less Than (Rs 2 crore) For Each Contract of Providing Manpower Services to Central/ State Government Departments/ Public Sector Undertakings/ Autonomous Bodies In Last 3 Financial Years”</p> <p>“The Bidder Should Have Executed At Least 5 Projects with Supply Of 30 No. Of Manpower In Each contract of Providing Manpower Services to Central/ State Government Departments/ Public Sector Undertakings/ Autonomous Bodies In Last 3 Financial Years”</p> <p>The ongoing projects that have started execution in the last three financial years as per ATC are also eligible for technical evaluation.</p>
2	Dear sir please clarify the EMD exemption for MSME Registered in Uttar Pradesh..?	With reference to your query regarding EMD exemption, it is clarified that as per Rule 170 of the General Financial Rules (GFR) 2017 and the General Terms and Conditions of GeM, Micro and Small Enterprises (MSEs) registered with appropriate authorities such as Udyam Registration (Ministry

		<p>of MSME, Govt. of India) are eligible for exemption from submission of EMD, provided:</p> <ul style="list-style-type: none"> <li>• The bidder is a manufacturer (in case of goods) or service provider (in case of services), and</li> <li>• The product/service category being bid for is covered under the scope of registration.</li> </ul> <p>Traders or resellers are not eligible for EMD exemption as per GeM GTC.</p> <p>The exemption is applicable irrespective of the state of registration (including Uttar Pradesh), since GeM follows the Central Government procurement norms.</p> <p>Accordingly, eligible MSE bidders may avail the EMD exemption by uploading their valid MSME (Udyam) certificate while submitting the bid.</p> <p>But the final decision with respect to the eligibility for EMD exemption will be considered by the Evaluation committee at the time of Bid Evaluation as per ATC and Bid Document.</p>
3	Our Registered Company in Lucknow But Branch office at Delhi.. so please clarify we are participate in this Bid	<p>As per ATC of the Bid</p> <p>"The Registered Office or one of the Branch Offices should be located either in Delhi / New Delhi or in National Capital Region for at least past 3 Financial Years i.e. 2022- 23, 2023-24 &amp; 2024-25."</p> <p>Only bidders qualifying this criterion along with other criteria as listed out in GeM bid document and ATC will be considered for evaluation</p>

4	What to mention in the CA Certificate regarding Annual Average Turnover Criteria?	<p>As per ATC, “CA certificate mentioning the Annual turnover from the <b>manpower service</b> for the FY 2022-23, 2023-24, 2024-25.”</p> <p>It should be clearly mentioned in the CA Certificate that the said turnover is from the manpower service.</p>
5	Documents required as a proof of Address in Delhi and Delhi/NCR.	<p>As per ATC, “Self-Attested copy of Telephone bill/Electricity Bill/Registered Rent Agreement/Conveyance Deed/Bank statement/certificate from Bank/house tax receipt/any municipal receipt or any other document issued by the Government supporting the address(s) at Delhi, New Delhi or in National Capital Region evidencing 3 years of presence in Delhi/NCR. One document/bill for each financial year may be provided, and one of the documents should be at least of quarter 4 (January 2025 to March 2025) of FY 2024-25.”</p>